

In the Central Administrative Tribunal

Principal Bench: New Delhi

(B)

DA No.2813/92

Date of decision: 5.1.1993.

Shri Haridas Chakraborty

...Petitioner

Versus

Union of India through the

General Manager, Eastern Railway,

Calcutta & Another

...Respondents

Coram:-

The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the petitioner Shri R.L. Sethi, Counsel.

For the respondents Shri J.P. Verghese, Counsel.

Judgement(Oral)

The case of the petitioner is that his date of birth is 1st July, 1938 whereas he has been retired from service taking his date of birth as 1.7.1934. In support of his claim he has filed a photostat copy of the Eastern Railway's particulars of service sheet. The learned counsel for the respondents, Shri Verghese submitted the service book of the petitioner along with his service records. According to the service book and the sheet containing particulars of service the date of birth of the petitioner is clearly recorded, both in words and in numbers, as 1.7.1934. The learned counsel for the petitioner, however, has attested the photostat copy of

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the service sheet, as being a true copy of the documents produced by the petitioner before him. The learned counsel for the petitioner was also shown the original service book produced by the learned counsel for the respondents. Seeing the original records, Shri Sethi, the learned counsel for the petitioner expressed regrets and prayed for withdrawal of the Application. The O.A. is, accordingly dismissed, as withdrawn. No costs.

*Sulayha*  
(I.K. Rasgotra)

Member(A)

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